GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NEW DELHI: DATED THE

NOTIFICATION (INCOME-TAX)

No. 65-5 (F.No.197/211/83-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Seva Sangh Samiti, Howrah" for the purpose of the said section for the period covered by the assessment years 1983-84 to 1985-86.

> (R. K. TEWARI) UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Dolhi.

Copy to:-1. President, Seva Sangh Samiti, 12, Watkins Lane, Howrah-711101. 2. The Commissioner of Income-tax, West Bengal-VII, Calcutta, with ref.to his letter No.Assmnt/7780/CT/8E/9/68-69, dt.8.3.84.

3. All Commissioners of Income-tax.
4. Directors of Ins.(1T)/R&S)/(P&PR)/(Inv.), New Dolhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-s-

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